

**In The Central Administrative Tribunal
Jaipur Bench, Jaipur**

O.A./T.A./M.P, No

Mohd. Hanif Versus *B.D. Gupta & Anr*

Date of Order	Orders
5-9-2001	CP NO. 68/2001 (OA NO. 422/99) Mr. S.C. Sethi, Counsel for the petitioner Heard. We are satisfied that a prima-facie case for initiation of contempt proceedings against opposite parties NO. 1 and 2 is made out. Therefore, issue notices to the opposite parties NO. 1 and 2 returnable within the period of four weeks either to appear in person or through any counsel and may be listed on 5-10-2001. <i>(S. K. AGARWAL)</i> JUDICIAL MEMBER <i>(S. A. T. RIZVI)</i> ADMINISTRATIVE MEMBER 5-10-2001 Mr. S.C. Sethi, Counsel for the petitioner. Mr. S.S. Hassan, Counsel for the respondents. It is submitted by Counsel for the respondents that order is this Tribunal dated 20-12-2000, passed in OA 422/99, has already been stayed by the Hon'ble High Court of Rajasthan in DB Civil Writ Petition No. 4042/2001. The order is placed on record. In view of the above circumstances it is not possible to continue this Contempt Petition and hence we pass order as under: Contempt Petition is closed. However, it is open to the applicant to file the fresh CP after disposal of Writ Petition by the Hon'ble High Court.

issued notices to the respondents
give copy of CP.
V.M.O. - 11802/1803
dated - 6/9/04
B.D. received from the respondents.
Reply not filed.
power noted by Mr. S.S. Hassan

copy sent to
D.P.O. Court
N.R. 12511
Dated 11.10.2001
Recd
18/10

GOPAL SINGH
ADMINISTRATIVE MEMBER

(B. S. RAKOTE)
Vice Chairman